

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).8708/2019

(Arising out of impugned final judgment and order dated 24-05-2019 in CRLAP No.852/1983 passed by the High Court Of Judicature At Allahabad)

VISHWANATH & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.156449/2019 - EXEMPTION FROM FILING O.T., IA No.156447/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 11-03-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Gaurav Agarwal, Adv.
 Ms. Shwetanjali Garg, Adv
 Ms. Shristi Gupta, Adv.
 Mr. Sanjeet Paliwal, Adv.
 Ms. Anchal Sharma, Adv.
 Mr. Abhishek Sharma, AOR

For Respondent(s) Mr. Ankit Goel, AOR

 Mr. Anurag Dubey, Adv
 Mr. Pramod Kumar, Adv
 Mr. R. Bhaskar, Adv
 Mr. Suman Bhagat, Adv
 Mr. S.R. Setia, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner, list after a week on a non-miscellaneous day.

(ARJUN BISHT)
(COURT MASTER (SH)

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS